Central Administrative Tribunal Madras Bench

OA/310/00115/2018

Dated Wednesday the 31st day of January Two Thousand Eighteen

PRESENT

Hon'ble Mr.R.Ramanuajm, Member(A)

A.Angalammale
W/o K.Navappan,
No.11, Pudu Nagar, T.N.Palayam,
T.N.Palayam PO,
Ariankuppam,
Puducherry. ... Applicant
By Advocate Mr.P.Rajendran

Vs.

- 1. The Union Territory of Puducherry, rep by the Chief secretary to Government, Puducherry.
- 2. The Director,
 Department of Planning & Research,
 Government of Puducherry,
 Puducherry. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. Learned counsel for the applicant would submit that since this matter is similar to OA 110/2018, this OA may be disposed of on the same lines.

- 2. The applicant has filed this OA seeking a direction to the respondents to refrain from applying the New Pension Scheme to the applicants, apply the Old Pension Scheme and grant them all consequential benefits.
- 3. Learned counsel for the applicant submits that the applicant is working as MTS (General) in Planning and Research Department, Union Territory of Puducherry. He was initially appointed as daily rated employees before 1.1.2004 and absorbed in regular establishment after 1.1.2004. He claim pension under the Old Pension Scheme since he entered service before 1.1.2004. However, the respondents have applied New Pension Scheme to him as his services were regularised only after 1.1.2004. Accordingly 10% of Basic Pay plus Dearness Allowance is being deducted from his pay every month. Aggrieved, he has filed this OA seeking the aforesaid relief.
- 4. Learned counsel for the applicant submits that the applicant was similarly placed as the applicants in OA 749/2015 & Batch decided in their favour by the Principal Bench of the Tribunal and as such they are eligible for the relief prayed for. He further cites the judgement of the Hon'ble High Court of Madras in WP No. 2110/2014, MP No.1/2014 dated 19.03.2014 wherein it has been stated that a person already in service either as contingent staff or temporary staff continuously and absorbed in permanent establishment on or after 1.1.2004 could not be termed as "new entrant" into the service and the New Pension Scheme could be applied only to persons appointed for the first time as casual or temporary or permanent employee on or after 1.1.2004. Since the applicant was initially appointed as daily rated employee

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prior to 1.1.2004 and absorbed in regular posts after 1.1.2004, he is entitled to get the

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benefits of the Old Pension Scheme, it is contended.

5. Learned counsel for the applicant further submits that the applicant would be

satisfied if he is permitted to make a fresh representation regarding their grievance

citing the Principal Bench's order and the order in the said WP and the respondents

directed to dispose of such representation within a time limit to be prescribed by this

Tribunal.

Keeping in view the limited relief sought I deem it appropriate to permit the 6.

applicant to submit a detailed representation citing the Principal Bench Order in OA

749/2015 & batch dated 17.11.2016 as well as the judgement of the Hon'ble High

Court of Madras in WP No. 2110/2014, MP No.1/2014 dated 19.03.2014 as relied on

by the applicant in this regard to the competent authority within a period of two

weeks from the date of receipt of a copy of this order. On receipt of such

representation, the competent authority shall pass a reasoned and speaking order in

accordance with law within a period of two months thereafter.

7. The OA is disposed of accordingly at the admission stage.

> (R.Ramanujam) Member(A)

> > 31.1.2018

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